

**WRITTEN ANSWERS TO
QUESTIONS**

**Efforts to remove Corruption from
Railways**

*202 SHRI BHOLA MANJHI Will the Minister of RAILWAYS be pleased to state

(a) whether attention of Government has been drawn to the news item published in the *Hindustan Standard* (last Dak Edition) dated 18th February, 1972 under the caption "All-out Efforts to remove corruption from the Railways" and

(b) if so, the reaction of Government thereto?

THE MINISTER OF RAILWAYS (SHRI T A PAI) (a) and (b) A statement is laid on the table of the House [Placed in Library See No LT-3832/72]

**Setting up of a Central Body for
Controlling Central Power Generation
and power units**

*213 SHRI GIRDHAR GOMANGO
SHRI BISHWANATH JHUN-
JHUNWALA

Will the Minister of IRRIGATION AND POWER be pleased to state

(a) whether Government have decided to set up a Central Body to control Central Power Generation and Power Units,

(b) if not, when the final decision is likely to be taken in the matter, and

(c) what will be its composition?

THE MINISTER OF IRRIGATION AND POWER (DR K L RAO) (a) to (c) In order to meet the growing demand for power the installed generating capacity is likely to increase from about 20 million kw at the end of the Fourth Plan to about 40 million kw at the end of the Fifth Plan. In the context of such large power development programme and the need for providing economic power supply through large power stations and integrated operation of power systems

the question of restructuring the electricity supply industry is under study. Regional Power Generation bodies with a coordinating Central body will be considered as a part of this re-structuring.

**Demand of Nylon Yarn producing
Units for more Raw Material Import
Licences**

*204 SHRI K SURYNARAYANA Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether some of the Nylon Yarn producing Units in the country are working more than the prescribed capacity and are asking for more raw material import licences;

(b) if so, the names of such units and the reasons for granting them import licence for raw material in excess of their licenced capacity and

(c) the action taken or being taken against these unit for violating the terms of the licences for raw material granted to them?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H R GOKHALE) (a) and (b) Four Nylon Filament yarn manufacturers, have been producing above the permissible level of 125 per cent of their licensed capacity. The names of these units are Modipon, Century Enka, Garwal Nylons and J. K Synthetics. Three of these have been given raw material under the policy for release of imported raw materials for priority industries on replenishment basis upto 125 per cent of licensed capacity. The fourth unit viz. J. K Synthetics, has been given raw material on the basis of replenishment at the actual level of consumption which has been above 125 per cent of the licensed capacity. This has been done to augment indigenous production of nylon filament yarn which has been in short supply and because of which the weaving industry particularly in the Small